COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

Fourteenth Report

SHRIG.C. NAIK (Keonjhar): Sir, I beg to present the Fourteenth Report of the Committee on Absence of Members from the Sittings of the House.

13.13 hrs.

PERSONAL EXPLANATION BY MEMBER

(Shri J. M. Blswas)

SHRI J. M. BISWAS (Bankura): While thanking you for allowing me to submit the following to the House under Rule 357, I would like to submit that on 14-5-1970, when a Short Notice Question was before us, Shri Hukam Chand Kachwai, a member of the House, belonging to the Jan Sangh Party, made the following observations:

What has been stated by Shri Kachwai about me is absolutely false and baseless. I deny having done anything in favour of the said Shri K. B. Parchai or having written any letter to anybody at any time about that officer. I regret to note that Shri Kachwai has been stided by unfair consideration.

**Expunged as ordered by the Chair.

SHRI BAL RAJ MADHOK (South-Delhi): This is scandalous.

SHRI KANWAR LAL GUPTA (Delhi-Sadar): This is absurd. It should be expunged.

MR. SPEAKER: I am sorry I cannot allow it to go on record. He has added something more to what was shown to me.

SHRI J. M. BISWAS It is also regrettable that his party leaders have seldom tried to restrain him while the said member violated all norms of the House and keeps on committing misconduct.

SHRI K. LAKKAPPA (Tumkur) : There have been persistent allegations continuously made against Shri Parchai in connection with so many defalcations He should be removed from service. Why has he not been removed ?

SHRI MADHU LIMAYE (Monghyr) : On a point of order.

MR. SPEAKER : Shri Biswas came to me this morning and wanted to contradict Shri Kachwai's statement. He wanted to contradict it in two or three words. But I did not see the portion which he reads and which I have to expunge now.

श्री मधु लिमये : घभ्यक्ष महोदय, मेरा प्वाइट माफ मार्डर है। कई दफा यहां पर मैंने यह मर्ज किया है कि जो व्यक्तिगत स्पष्टीकरएा के वक्तव्य हैं वह लिखित रूप में स्पीकर साहब के पास पहले दे दें, स्पीकर साहबक्छन को पढ़ें, एडिट करे मौर जो स्वीकृत है उसी को यहां पढ़ा जाय ताकि बाद में यहां हल्ला न हो। यह हमेशा कहते रहे हैं लेकिन पता नहीं मार० के बिरला के जमाने से यह सिलसिला चल पड़ा है। पाटिल साहब ने इसी तरह हमारे ऊपर लाखन लगाए, बाद में वह हम ने एक-एक आरोप प्रव किए।

ग्राध्यक्ष महोदय: इस में कभी डिपाचर महीं हुगा। इण्होंने जो मुक्ते सुबह दिया उस में मनी ऐड कर दियां। I am not going to allow it (Interruptions.)

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SHRI J. M. BISWAS: It it a highly objectionable thing. If a Member is saying things irresponsibly against another Member, it is a very irresponsible thing.

ग्रथ्यक्ष महोदय : ग्रगर वह इर्रेस्पान्सिबिल हैं तो ग्राप तो न हो जाइए ।

SHRI J. M. BISWAS: There should be some procedure by which the Speaker could take it up with the other Member.

MR. SPEAKER: You have every right to take it up; that is why I did not deny.

SHRI S. M. BANERJEE (Kanpur): I would not have raised this issue. But Parliament is adjourning tomorrow. You are aware that from 12th May nearly 8,000 workers of the Bharat Heavy Electricals are on strike, at Hardwar, I request you to ask the hon. Minister of Labour or Mr. Fakhruddin Ali Ahmed to make a statement tomorrow.

MR. SPEAKER: I have got yours for 377 but I have decided not to allow it but to ask the Minister to make a statement.

DR. RAM SUBHAG SINGH (Buxar): A heat-wave is sweeping all the North Indian States for the last ten days of so and about a thousand persons have already been killed due to the intensity of the heat and thousands of cattle have also died. I request you to ask the hon. Manister to make a statement in this regard. Previously certain succour was also provided when similar incidents took place in 1960-61. Therefore, something should be done on behalf of the Government. There is another incident and more than 500 houses have been burnt in Kashmir valley.

MR. SPEAKER: It would have been much better if something was given to me in advance.

SHRI BAL RAJ MADHOK (South Delhi): We gave a call attention notice. Let the Minister make a statement.

MR. SPEAKER : I shall have to examine it. About the first part, I shall allow it.

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SHRI A. SREEDHARAN (Badagara): There has been widespread and persistent reports that the Government of India are thinking of shifting the rocket launching station from Thumba in Kerala to some other place. I filed a call attention which was not admitted. I request you to direct the Prime Minister to make a statement and clarify the matter.

MR. SPEAKER: I shall send it to ber...(Interruptions.) Why are you all getting up like this? I had some advance intimation about these matters. I disapprove of abrupt interventions...(Interruptions..)

SHRI JYOTIRMOY BASU (Diamond Harbour): I have given a call attention motion asking the Government to make a statement on Bengal land policy about which we are reading in the Press every day; it is a serious matter...(interruptions.)

MR. SPEAKER : I shall look into it; I do not promise anything.

श्री मध्र लिमये (मंगेर) : म्रध्यक्ष महोदय मैं मंत्री महोदय से दो वक्तव्य चाहता हे नेशनल फिटनेस कार्प्स के बारे में, इघर 9 दिन से इन लोगों का ग्रान्दोलन चल रहा है, मंत्री महोदय ने ग्राब्वासन दिया कि किसी को निकाला नहीं जायगा श्रीर 15 लोग निकाल दिए गए। दिल्ली का एक तेजपाल सिंह है, उस के कम्पाउंड फोक्चर हम्रा है, उस को नौकरी से निकाल दिया गया। मंत्री महोदय ने आइवासन दिया था कि ऐसी किसी भी स्कीम को हाथ में नहीं लेंगे जो राज्य के तेहत ग्राती है। लेकिन मुक्ते पता चला है कि आप ने एन० एस० मो०/ एन० एस० सी० की नई स्कीम बनाई है जो राज्यों के अधिकार में ग्राती है----इस तरह से बाद में हजारों लोग बेकार हो जाते हैं। मैं चाहता हें----इस के संबंध में मंत्री महोवय वक्तव्य दें।

दूसरा वक्तव्य मैं इस विषय पर चाहता हूँ— मंत्री महोदय तो चले गये, झव क्या वक्तव्य देंगे। इस लिये इसे बाद में कहेंगा।

भी मोलह प्रसाद (बांसगांव) : ग्रध्यक्ष महोदय. मेरा व्यवस्था का प्रदन है। मैंने एक कार्य स्थगन प्रस्ताव की सूचना दी थी लेकिन मुफ्ते पता चला है कि आए ने उसे रिजेक्ट कर दिया है। पिछले महीने अनुसुचित जातियों के मायूक्त की तीन रिपोर्टं रखी गई थीं तथा उन पर विचार के लिये पांच घन्टे का समय रखागयाथा लेकिन कल की जो कार्यसूची मेरे पास आई है, उस में ग्राप ने मद्य निषेध का मामला भी घसेड दिया है, इस तरह से इन रिपोर्टो पर विचार करने के लिए 5 घन्टे का समय नहीं मिल पायेगा। मैं चाहता है कि मंत्री महोदय, इस के सम्बन्ध में वक्तव्य दें। मैं यह भी जानना चाहता हं कि आपने मेरा कार्य स्थगन प्रस्ताव किस नियम के अनुसार रिजेक्ट किया है। जब यह प्रस्ताव नियम 56, 57, 58, 59 के मनुकुल है तो मापने इस को एक्सेप्ट क्यों नहीं किया। ग्राप को इसे स्वीकार करने का श्रधिकार हे, आप आज्ञा देते तो हम 50 आदमी इस के पक्ष में खडे हो जाते तो हमारी यह चर्चा मान ली लाती।

MR. SPEAKER : Order, order. Everything was brought before the Business Advisory Committee. It is not my personal decision,

SHRI RANGA (Srikakulam): I would like you to tell the Minister of Parliamentary Affairs to see that a statement is made, as has been indicated in the papera, at least tomorrow as to what the Government wishes to do in regard to Birla Bhavan and also about the installation of the Mahatma Gandhi statue. (Interruption.)

MR. SPEAKER : Let us see about the peuding matters.

श्वी कंवर लाल गुप्त (दिल्ली-सदर): प्रध्यक्ष महोदय, मैने भी आप को प्राज सुबह एक चिट्ठी लिखी है, जिस में दो बातों का उल्लेख किया है...

ग्रम्मल महोदयः बाप ने सुबह चिट्ठी सिबी है, उस को कल देखुँगा। 13.23 hrs.

RESOLUTIONS RE : RAILWAY CON-VENTION COMMITTEE-(Contd.)

THE MINISTER OF RAILWAYS (SHRI NANDA) Rose

SHRI SEZHIYAN (Kumbakonam) : Sir, on a point of order about item No. 17.

Yesterday-

MR. SPEAKER : You should have left something for me also to tell you. He discussed it with me and the resolution, becauge it was not withdrawn, was allowed to come as it is today. Now, he will accept the amendment, and it will come.

SHRI SEZHIYAN : Yesterday, that was moved and you suggested that the amended form will come.

MR. SPEAKER : He is not going to confine himself to four.

SHNI SEZHIYAN : We have not received any motion of amendment. There was ample time and so the Minister himself might have given a notice of amendment. He has not given it. We have not received it in the required form. As there was ample time given, why not he come with an amendment?

ओं कंबर लाल गुप्त (दिल्ली-संदर): म्राच्यक्ष महोदय, मेरा संशोधन है कि चार के बजाय दो कर दिया जाय। इसे म्राप मान सीजिये।

MR. SPEAKER : Well, Mr. Sezbiyan, he consulted me and I looked into the matter. There was no way out except that he will move it now and then accept it.

SHRI NANDA: In the course of the discussion yesterday it was pointed out to me that it will serve my purpose as well if instead of having four more members there are two more members.

So, with your permission, I beg to move :

In the Resolution,

in line 8, for the figure "4", substitute the figure "2".